

**PUNJAB VIDHAN SABHA**  
**BILL NO.25-PLA-2025**  
**THE PUNJAB CO-OPERATIVE SOCIETIES (AMENDMENT)**  
**BILL, 2025**

(Bill as passed by the Punjab Vidhan Sabha)  
The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Punjab Co-operative Societies Act, 1961.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Co-operative Societies (Amendment) Act, 2025.

Short title and  
Commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Co-operative Societies Act, 1961 (hereinafter referred to as the principal Act), in section 37, for clauses (2) and (3), the following shall be substituted, namely:-

Amendment in  
Section 37 of  
Punjab Act 25 of  
1961.

“(2) any debenture issued by any society not creating or extinguishing rights in immovable property; or

(3) any endorsement upon or transfer of any such debenture:

Provided that the Government may, by notification in the Official Gazette, direct that the exemption under this section, or any part thereof, shall not apply to such class or classes of co-operative societies, or to such categories of instruments, as may be specified in the notification and upon issuance of such notification, the co-operative societies or instruments, so notified, shall be deemed to fall within the scope of clauses (b) and (c) of sub-section (1) of section 17 of the Registration Act, 1908, and shall, accordingly, be subject to compulsory registration under the said Act.”

3. In the principal Act, in section 38 in sub-section (3), in clause (d), at the end, for the sign “.”, the sign “:” shall be substituted and thereafter, the following proviso shall be added, namely:—

Amendment in  
Section 38 of  
Punjab Act 25  
of 1961

“Provided that the Government may also, by notification, withdraw, vary, or restrict any such remission or exemption granted under this section, whether generally or in respect of any class or classes of co-operative societies, or for any category of instruments.”

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**CHANDIGARH:  
THE 8<sup>TH</sup> OCTOBER, 2025**

**R. L. KHATANA,  
SECRETARY.**